

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 7887/2021

(Arising out of impugned final judgment and order dated 02-08-2021 in WPCRL No. 3345/2019 passed by the High Court of Delhi at New Delhi)

ATBIR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

Date : 31-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. Neha Kapoor, Adv.  
Mr. Harsha Vinoy, Adv.  
Mr. Mohit Bhadu, Adv.  
Mr. Milind Kumar, AOR

For Respondent(s) Mr. S. V. Raju, ASG  
Ms. Sairica Raju, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Vanshaja Shukla, Adv.  
Mr. Mehul Gupta, Adv.  
Mr. Anshuman Singh, Adv.  
Mr. Ankit Bhatia, Adv.  
Mr. Arpit Goel, Adv.  
Mr. Harsh Paul Singh, Adv.  
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Arguments remained in-conclusive.

List the matter on 05.04.2022, for further hearing.

(SHRADDHA MISHRA)  
SENIOR PERSONAL ASSISTANT(RANJANA SHAILEY)  
COURT MASTER (NSH)